



2026:AHC:40111-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 29981 of 2025

Sandeep Kumar And 4 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Praneet Kumar Srivastava
Counsel for Respondent(s)	:	G.A., Manoj Kumar Rai

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned AGA for the State, Sri Manoj Kumar Rai, learned counsels for respondent no.4 and perused the record.
2. At the very outset, learned counsel for the petitioners has made a statement at bar that he does not want to press this writ petition and seeks to withdraw it with a liberty to file afresh with better particulars.
3. Learned counsel for respondent no.4 as well as learned AGA for the State have no objection to the aforesaid prayer.
4. In view of the above, this writ petition is dismissed as withdrawn, with the aforesaid liberty.
5. Certified copy of the documents be returned back to learned counsel for the petitioners as per Rules.
6. It is made clear that if any fresh petition is filed by the petitioners, a copy of the same shall be provided to the counsel for respondent no.4.

February 23, 2026
VKG

(Achal Sachdev,J.) (Rajiv Gupta,J.)